STATEMENT

The total amount of aid in the shape of grants, gifts and I< tns obligated so far by the foreign countries and agencies as per agreements concluded with them is indicated below:

United States:

45

USA ID:

- (a) •\$ 28.67 milli n.
- (b) Rs. 144.69 million.
 - This sui i includes assistance amounting to J 20 million recently obligated I p US A ID for intensifying the Family Planning Programme.
 - (ii) This sum does not include expenditure incurred by the USAID Tor providing consultancy services and Short-Term Fellowships

Ford Foundation:

% 3.526 million In addition the Ford Foundation has also provided dollar assistance to the xtent of \$ 6.194 million to various other institutions in India for aspects falling within the ambit of Family Planning Programme.

Sweden:

SIDA:

- (i) 164.9 million pieces of Condoms (Nirodh).
- (ii) 20 printing units for State Family Planning Bureau; and Central Department of Family Planning.
 - (iii) 250 tons of offset paper.
- (iv) 500 tons o glazed newsprint.
- (v) a Continger v Fund of upto 100,000 Swedish Crowns to cover minor unexpected expendi ore in foreign currency areas crucial to the success of the Family Planning Programme.
- (vi) Electric Testing Machine including spare parts-

One Unit cost f.o.b. US \$ 63,000

(vii) Packing Machines including spare parts-For a total capacity of 210 gross per hour-

Cost f.o.b. U.S. \$		80,000
Cost f.o.b. U.S. \$	* in .	143,000
Freight & Insurance \$	*(*)	29,000
Total maximum and a if	TT S S	102.000

latan:

Yen credit equivalent to \$ 0.4 million.

Denmark:

10,000 pieces of IUD (Antigen) for clinical trials. Population Council (Xeiv York):

S 1.115 million.

Assistance is also being received from UN and its specialised agencies e.g. World Health Organisation and UNICEF by way of Services, Fellowships and Consultancy Equipment.

CLASHES BETWEEN ASIANS AND **ENGLISHMEN IN LONDON**

134. SHRI J. S. TILAK: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that in the clashes that recently took place in London between Asians and Englishmen, many persons of Indian Origin were injured; and
- (b) if so, whether the Government of India took up this matter with the British authorities and what was the outcome thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) Government have no information about any recent clashes in London between Asians and

Lb) Attention is invited to the answer given on 0th August, 1970 in the House to Unstarred Question No. 583 on this subject.

छावनी कानुनों में संशोधन

135. श्री निरंजन वर्माः श्री प्रेम गतीहर : श्री सुन्दर सिंह भंडारी : श्रीना० कु० शेजवलकरः श्रीलाल घ्राडवाणी श्री जगदम्बी प्रसाद यादव :

रक्षा मंत्री यह बताने की कृपा करेंगे

- (क) वया यह सच है कि छावनी कानूनों में संशोधन करने के कुछ प्रस्ताव सरकार के विचाराधीन हैं, श्रीर यदि हां तो कब से ;
- (ख) उनका ब्योरा क्या है ग्रीर इस संबंध में सरकार कब तक वैधानिक कार्यवाही करने का विचार रखती है?

f [AMENDMENTS IN CANTONMENT LAWS 135. SHRI NIRANJAN VARMA: SHRI PREM MANOHAR: SHRI SUNDAR SINGH

BHANDARI: SHRI N. K. SHEJWALKAR: SHRI LAL K. ADVANI: SHRI T. P. YADAV: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that some proposals to make amendments in the Cantonment laws are under Government's consideration and if so, since when; and

(b) what are the details thereof and by when Government propose to bring forward legislative measures in that regard?]

रक्षा मंत्रालय में राज्य मंत्री (श्री नरेन्द्र सिंह महीडा): (क) जी हां। छावनी अधिनियम का ग्रंतिम बार 1954 में संशोधन किया गया था। उस के पश्चात् छावनी अधिनियम में और अधिक संशोधन करने के लिए समय-समय पर प्रस्ताव प्राप्त हुए हैं।

- (ख) अन्य बातों सहित छावनी अधिनियम 1924 के संशोधन प्रस्तावों में आवत है :---
 - (1) राज्य की नीति के निदेशी सिद्धान्तों के अनुसार नि:शुल्क और आनिवार्य आरंभिक शिक्षा का पुर:स्थापन ।
 - (2) छावनी बोर्ड के सदस्यों की कार्य-विधि तीन वर्ष से 5 वर्ष तक बढ़ाना।
 - (3) छावनियों के लोकतंत्रीयकरण की स्रोर स्रव तक जारी किए गए कार्यकारी स्रादेशों का संविधिक प्रभाव प्रदान करना।
 - (4) सैनिक स्थानों के तौर पर छाव-नियों के गुणरूप से संगत छावनी प्रशासन का ग्रौर ग्रधिक लौकतन्त्रीकरण ।
 - (5) ग्रिधिनियम की कई उपबंधों में बुटियों को दूर करना।
 - (6) अधिनियम के प्रशासन में अनुभूत कठिनाइयों को दूर करना ।

तिथि इंगित कर पाना शक्य नहीं कि जब विश्लेयक संसद् में पुरस्थापित किया जाएगा । t[THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI NAR-ENDER SINGH MAHIDA): (a) Yes, Sir. The Cantonments Act was last amended in 1954. Thereafter, proposals have been received from time to time for further amending the Cantonments Act.

- (b) The proposals for amending the Cantonments Act, 1924, cover *inter 'alia*—
- (1) Introduction of free and compulsory primary education in accordance with the directive principles of State Policy;
- (2) Increase in the tenure of office of the members of the Cantonment Boards from 3 to 5 years;
- (3) Giving statutory effect to executive orders already issued towards democratisation of Cantonments;
- (4) Further democratisation of Cantonment administration consistent with the nature of Cantonments as Military Stations;
- (5) Rectification of defects in certain provisions of the Act; and
- (6) Removal of difficulties experienced in the administration of the Act.

It is not feasible to indicate the date on which the Bill will be introduced in Parliament.

1962 तथा 1965 के चीनी तथा शकिस्तानी आकरणों के सम्बन्ध में रक्षा मंत्रालय हारा अध्ययन

136. श्री ाम सहाय: व्या रक्षा मंती यह बताने की कृपा करेंगें कि 1962 में चीनी ग्राकमण तथा 1965 में पाकिस्तानी ग्राकमण के संबंध में उनके मंतालय द्वारा किए जा रहे ग्रध्ययन के विषय में कितनी प्रगति हुई है ग्रीर इस बारे में कब तक श्रध्ययन कार्य पूरा कर लिये जाने का विचार है ?

ffDiriNci Ministry STi/niFs on the 1962' and 1965 Chinese and Pakistani aggressions

136. SHRI RAM SAHAI: Will the Minister of DEFENCE be pleased to state what progress has been made in connection willi the studies carried out by his Ministry with regard to the Chinese attack in 1962 and the Pakistani aggression in 1965 and by when the studies on these subjects are proposed to be completed?

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